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O.A.NOS. 953/04 FILED BY TULASI @ TULASI DALAI, 1141/04 FILED BY KULAMANI @ KULAMANI SAHOO AND 1142/04 FILED BY SRIDHAR @ SRIDHAR KHILLAR

ORDER DATED: 2.9.05

Heard Mr. N.R.Routray, Ld.Counsel appearing for the applicants and Mr. T.Rath, Ld. Counsel appearing for the railways and perused the materials placed on record.

Post retirement privilege passes having not been issued in favour of all the aforesaid three retire railway employees of Construction Organization, they filed these O.As. under Section 19 of the Administrative Tribunals Act 1985. It appears from the counter filed by the Respondent No.8 that the delay in release of post retirement privilege passes to the present Applicants was occurred due to non-receipt of the claim (for post retirement privilege passes) through the Sr. DPO at Khurda road Railway Division. Despite repeated opportunities given to the Ld. Counsel for the Railways clear-cut instructions have not yet been made available from the Respondents.

Since, it is not the case of the Respondents that the present Applicants are not entitled to get post retirement privilege passes, this O.A. is hereby disposed of with a direction to all the Respondents (especially to Respondent Nos. 3/Sr. DPO, Khurda Road, 6/J.E., P.Way/Con/E.C.Rly, Cuttack and to Respondent No. 8/A.D.E.N./E.C.Rly, Cuttack) to issue post retirement privilege passes in favour of the aforesaid three Applicants within

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a period of 30 days from the date of receipt of a copy of this order. The Respondents should complete the exercise for getting ready of the post retirement privilege pass within 25 days so that by 30th day, the passes can be handed over to the Applicants.

With the aforesaid direction this O.A. stands disposed of.

Send copies of this order to all the Respondents and the Applicants in the address given in the O.A. and free copies of this order be handed over to the Ld. Counsels appearing for both the parties.

Jasul
02/09/2005

Member (Judicial)

Order of 2.9.05

Copy of Order
may be given to
both the counsels.

R
27.9.05.

✓ 27.9.05
S.O(J)

Copy of Order may
be sent to applicants
& not to all Respondents
by post.

A
21/10/05

✓ 29.9.05
S.O(J)